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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 10737/2023 & CM APPL. 41626/2023

PRINCE SINGH

..... Petitioner

Through: Petitioner in person.

versus

FACULTY OF LAW UNIVERSITY OF DELHI & ORS.

..... Respondents

Through: Ms. Pinky Anand, Sr. Advocate with
Mr. Mohinder J.S. Rupal, Mr. Hardik
Rupal and Ms. Sachpreet Kaur,
Advocates for University of Delhi.

Mr. Ravikesh K. Sinha, Advocate for
R-3/ UGC.

Ms. Nidhi Raman, CGSC with Mr.
Zubin Singh and Mr. Akash Mishra,
Advocates for R-4/ UOI.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER

25.08.2023

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1. Ms. Nidhi Raman, learned CGSC for Union of India, on instructions, has categorically stated that, the Common University Entrance Test [hereinafter 'CUET'] is not mandatory for central universities and that they enjoy autonomy in the matter of admission. Reliance is placed on the National Education Policy, 2020, to point out that institutes of higher education have academic and administration autonomy.

2. Learned counsel for University Grants Commission [hereinafter

‘UGC’] categorically states that it is mandatory for all central universities to adhere to the CUET for admission to UG/ PG programmes. He refers to UGC’s office order dated 21st December, 2022, annexed to the petition as Annexure-B.

3. UGC as well as Union of India are granted one weeks’ time to file a detailed counter affidavit. University of Delhi may also file a supplementary counter affidavit, in case they desire to do so.
4. Re-notify on 12th September, 2023.
5. Interim order(s), if any, to continue.

SATISH CHANDRA SHARMA, CJ

SANJEEV NARULA, J

AUGUST 25, 2023

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